

GOVERNMENT OF INDIA
MINISTRY OF PLANNING

LOK SABHA
UNSTARRED QUESTION No. 1634
TO BE ANSWERED ON 13.12.2023

ASSET MONETISATION MONITORING AUTHORITY

1634. SHRI SRIDHAR KOTAGIRI:
DR. SANJAY JAISWAL:

Will the Minister of PLANNING be pleased to state:

- (a) whether the Government is going to appoint an Asset Monetisation Monitoring Authority to evaluate the execution of the programme for asset monetization in Central Public Sector Enterprises/Public Sector Undertakings (CPSEs/PSUs);
- (b) if so, the details thereof;
- (c) whether it entails a limited period licence of an asset owned by the Government or a public authority; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF
STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE
(INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF
STATE IN THE MINISTRY OF CORPORATE AFFAIRS

(RAO INDERJIT SINGH)

- (a) & (b): No such proposal for appointment of an Asset Monetisation Monitoring Authority to evaluate the monetisation of assets of Central Public Sector Enterprises/ Public Sector Undertakings included in National Monetisation Pipeline (NMP) is currently under consideration.
- (c) & (d): Monetisation framework envisaged under NMP broadly entails limited period contractual structures by way of Public Private Partnerships (PPP) or capital market structures. However, various project specific transaction aspects such as scope, investment, operation and maintenance of assets, mode of monetization and concession period etc. are firmed up by concerned project sponsoring authorities based on due diligence at transaction preparation stage and as per applicable laws. These aspects are thereafter appraised and approved by competent authority as per applicable guidelines and regulations.
